

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH – COURT NO. 1

Service Tax APPEAL No.1474 of 2011

(Arising out of **Order-in-Original** No. 15/2011-Adjn. (Commnr.) ST, dated 23.02.2011
passed by Commissioner of Customs & Central Excise, Hyderabad-IV)

LOGOS TRAVELS

D.No. 2-56/33/7, Ayyappa Society,
Madhapur,
HYDERABAD – 500 081.
Telangana

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APPELLANT

VERSUS

**Commissioner of Customs,
Central Excise & Service Tax,
Hyderabad-IV Commissionerate,**

Posnett Bhavan,
Tilak Road, Ramkoti,
HYDERABAD – 500 001.
Telangana

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RESPONDENT

Appearance

None for the appellant

Shri A.V.L.N. Chary, Superintendent/AR for the Respondent.

Coram: Hon'ble Mr. S.S. GARG, MEMBER (JUDICIAL)

Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30615/2019

Date of Hearing: 09.07.2019

Date of Decision: 09.07.2019

[ORDER PER: Mr. S.S. Garg]

1. When the appeal is called for today, none appeared on behalf of the appellant.

2. On perusal of various orders shows that the appellant has not been appearing on the previous dates of hearing also i.e. on 18.12.2018, 05.02.2019, 15.03.2019, 18.04.2019 and 15.05.2019.

3. It appears that the appellant is not interested to defend the present appeal.

4. Therefore, appeal is dismissed for non prosecution.

(Dictated and pronounced in open court)

(S.S. GARG)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)